

HIGH COURT OF JUDICATURE AT ALLAHABAD

Chief Justice's Court
Serial No. 20

PUBLIC INTEREST LITIGATION (PIL) No. - 2003 of 2022

In Re. Precaution and steps to be taken to stop the
spread of Dengue Fever in the city of Prayagraj

.....Petitioner

v/s

State of U.P.

.....Respondent

Through :- Mr. Manish Goyal, Additional Advocate General
with Mr A.K. Goyal, Additional Chief Standing
Counsel, Mr. S.D. Kautilya, Advocate for the Nagar
Nigam

**CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE
HON'BLE J.J. MUNIR, JUDGE**

ORDER

1. The matter was taken up *suo moto* on account of spread of Dengue fever in the city of Prayagraj. Tall claims are being made by the local authorities that steps have been taken to prevent spread of Dengue fever. However, we are not satisfied. As has also been pointed out by Mr. Radha Kant Ojha, Senior Advocate and the President of the Bar, a general feedback is that proper fogging is not being done throughout the city besides other preventive steps.
2. Let the District Magistrate, the Municipal Commissioner and the Chief Medical Officer, Prayagraj appear in person in Court on November 4, 2022.
3. To be taken up as fresh.

(J.J. Munir)
Judge

(Rajesh Bindal)
Chief Justice

Allahabad
02.11.2022
I. Batabyal/Deepak